

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 13**  
**CP. No. 401(ND)/2017**

**IN THE MATTER OF:**

Aude Priya Donatelle Wacziarg EP Engel

.... Petitioner/Applicant

Vs.

Neemrana Hotels Private Limited

.... Respondent

**Order under Section 241(1), 242(4) of the Companies Act, 2013.**

**Order delivered on 04.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Nidhi Mohan Parashar, Mr. Rohan Chawla, Mr. Harshit Joshi, Advs.

For the Respondent : Mr. Ashish Verma, Ms. Salonee Keshwani, Advs.

**ORDER**

Heard, Ld. Counsels for the parties.

We have instructed the respective counsels to prepare a chart on various issues including the dividends declared and payments of salaries to the parties concerned from the respective companies and understanding, if any, previously arrived on how the business will be run between the parties.

In order to enable the parties to give detailed issue-wise charts, we are inclined to adjourn the matter **to 25.04.2024**.

It appears that on 20.07.2023, 14.09.2023 and 26.10.2023, the directions given by the Bench were not properly complied with and were only partially complied with a lot of mistakes as reported by the Court Officer.

The Parties are directed to upload their pleading on the DMS/E-portal and submit the hard copies, failing which the petition will be dismissed on the next date of hearing.

List the matter **on 25.04.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Dipak - 04.04.2024